



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.063/01021/2020

Decided on: 24.12.2020

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

P.D. Thakur,

aged 72 years about (Group C),

S/o Late Sh. Narayan Singh,

R/o Banga, Tehsil Sarkaghat,

Distt. Mandi (H.P)-175050.

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Applicant

(BY ADVOCATE: MR. KARNAIL SINGH)

VERSUS

1. Union of India through Secretary Ministry of Home Affairs, Directorate General, Shashstra Seema Bal, SSB, Block-V (East), R.K. Puram, New Delhi, Pin-110066.
2. Commandant, Central Storage Depot & Workshop, Post Office CTT Nagar, Bhadbhada Road, Bhopal (M.P)-462003.
3. Pension Accounts Officer (IIU), Shashstra Seema Bal, Ministry of Home Affairs, Block-V (East), R.K. Puram, New Delhi-110066.

Respondents



ORDER (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

This Original Application (O.A.) has been filed by applicant, who superannuated from service w.e.f. 30.11.2008, praying for quashing of the order dated 1.12.2014 (Annexure A-1), order dated 13.11.2014 (Annexure A-2) and order dated 30.1.2013 (Annexure A-3), vide which his claim for fixation of pay w.e.f. 1.1.2006 after granting him benefit of increment and consequential revision of retiral dues had been rejected.

2. It is observed that all the three orders impugned relate to the years 2013 and 2014. The last order is dated 1.12.2014. This O.A. has been filed by the applicant on 22.12.2020 that too without any application seeking condonation of delay.

3. As per Section 21 of the Administrative Tribunals Act, 1985 an O.A. can be filed within the time line prescribed therein which is one year after passing of the final order by the executive authority. A delayed O.A. can also be entertained if it is supported by an application for condonation of delay in which each day's delay is to be explained. In this case, there is no application for condonation of delay.

4. O.A. is, therefore, dismissed in limine being barred by law of limitation.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh
 Dated: 24.12.2020

HC*